

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
7th ADVANCED IP WORKSHOP
ON
“SALE AS GOING CONCERN IN LIQUIDATION
UNDER THE INSOLVENCY AND BANKRUPTCY CODE, 2016”
21st August 2020
Mode - Online

| TIME | SESSIONS | RESOURCE PERSON |
|------------------|--|--|
| 10:00 - 10:30 | Inauguration | Mr. Sudhaker Shukla, Whole Time Member, IBBI |
| 10:30 – 11:30 | Relevance of Sale and Going Concern and Provisions of Code and Regulations | Mr. S. V. Ramkumar, Insolvency Professional (Partner, Ernst and Young) |
| 11:30 – 11.45 | Tea/Coffee | |
| 11.45 – 13:00 | Identifying Potential of Corporate Debtor for Sale as a Going Concern | Ms. Kalpana G, Insolvency Professional |
| 13:00 – 14:00 | Lunch | |
| 14:00 - 15:15 | Case Study 1 – Sale as Going Concern of Southern Online Bio Technologies Limited | Ms. Kalpana G, Insolvency Professional |
| 15:15- 15:30 | Tea/Coffee | |
| 15:30 – 16:45 | Case Study 2 - Sale as Going Concern of K. T. C. Foods Private Limited | Mr. Anup Kumar Singh, Insolvency Professional |
| 16:45 – 17:00 | Closing Remarks | |

For any further information/clarification, please write to – workshop.ip@ibbi.gov.in